

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3

CP (IB) No. 111/Chd/Hry/2022

IN THE MATTER OF:

**M3M Urbana Condominium Owners
Association**

...Petitioner-Financial Creditor

Versus

M3M India Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 11.07.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Sahej Mahajan, Advocate

For the Respondent : Mr. Aalok Jagga with Mr. APS Madaan, Ms.
Gulrukh Kaur, Advocates

ORDER

As per the last order, it is stated by learned counsel for the petitioner-financial creditor that on instructions of his clients, he may be permitted to withdraw the present petition and seek the remedy on some alternative forum. Keeping in view the statement made by learned counsel for the petitioner-financial creditor, the present petition CP (IB) No. 111/Chd/Hry/2022 is dismissed as withdrawn with liberty aforesaid.

The case folders and connected papers may be consigned to the Record Room.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)